

**Chhattisgarh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar
(Amendment) Act, 2006**

18 of 2006

[16 May 2006]

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**Chhattisgarh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar
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An Act further to amend the Chhattisgarh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976. Be it enacted by the Chhattisgarh Legislature in the Fifty-seventh Year of the Republic of India as follows: -- ** Published in C.G. Rajpatra (Asadharan) date 16-1-2006 Page 298(1).

1. Short Title And Commencement :-

- (i) This Act may be called Chhattisgarh Sthaniya Kshetra Me Mai Ke Pravesh Par Kar (Amendment) Adhiniyam, 2006.
- (ii) It shall come into force from First of April, 2006.

2. Amendment Of Section 2, 3, 3-A, 6, 13 And 14 :-

In section 2, 3, 3-A, 6, 13 of the Chhattisgarh Sthaniya Kshetra Me Mai Ke Pravesh Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the Principal Act), wherever the words "Vanijyik Kar Adhiniyam" or the words and figures "Vanijyik Kar Adhiniyam, 1994 (No. 5 of 1995)" occur the words and figures "Chhattisgarh Value Added Tax Act, 2005 (No. 2 of 2005)" shall be substituted.

3. Amendment Of Section 2 (1) (C) :-

In clause (c) of sub-section (1) of section 2 of the principal Act, the words and figures "the Bhopal State Town Area Committee. Act, 1954 (No. 25 of 1954)" shall be omitted.

4. Amendment Of Section 13 :-

In section 13 of the Principal Act for the figures and words "3, 11, 26, 27, 28, 29, 30, 31, 32, 36, 38, 39, 40, 41, 42, 43, 45, 45-A, 45-B 45-C, 45-CC, 46, 47, 49, 52, 54, 55, 56, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 74, 75, 76, 77 and 80" the figures and words "3, 11, 19, 121, 22, 23, 24, 25, 26, 29, 30, 31, 32, 33, 34, 35, 36, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70 and 71" shall be substituted.

5. Amendment Of Schedule Ii :-

In Schedule-II of the Principal Act, in column (3) against serial number 22 for the figure "1" the figure "10" shall be substituted.